

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 138 OF 2017 &
IA NOS. 126, 867 & 1111 OF 2017**

Dated: 14th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Kerala State Electricity Board Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ritin Rai
Mr. Abhipsit Mishra
Mr. Jayant Malik

Counsel for the Respondent(s) : Ms. P. Chaitanyashil
Ms. Sujata Kurdukar for R-1

Mr. M. G. Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya
Mr. S. Gnana Prabhakaran for R-2

Mr. S. Vallinayagam for R-3

ORDER

IA NO. 1111 OF 2017

(Appl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to

be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

IA NO. 867 OF 2017
(Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL No. 138 of 2017

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 05.01.2018 after serving copy on the other side.

List the matter on **05.02.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member